
Neha Nilesh Patil Vs Securities And Exchange Board Of India

Appeal No. 688 Of 2021

Court: Securities Appellate Tribunal Mumbai

Date of Decision: March 8, 2022

Hon'ble Judges: Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench: Division Bench

Advocate: Nidhi Singh, Binjal Samani, Moksha Kothari, Aditi Palnitkar, Vidhii Partners

Judgement

1. Adjourned on the request of the appellant. List on April 12, 2022.

2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken

up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.